



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA LAND USE (REGULATION)
(AMENDMENT) BILL, 2024**

(Bill No. 4 of 2024)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
FEBRUARY, 2024



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GOVERNMENT SECRETARIAT
LEGISLATIVE ASSEMBLY BUILDING, GOA
FEBRUARY 2024

The Goa Land Use (Regulation) (Amendment) Bill, 2024

(Bill No. 4 of 2024)

A

BILL

to amend the Goa Land Use (Regulation) Act, 1991
(Goa Act No. 3 of 1991).

5 BE it enacted by the Legislative Assembly of Goa
in the Seventy-fifth Year of the Republic of India
as follows:-

10 **1. Short title and commencement.**— (1) This
Act may be called the Goa Land Use (Regulation)
(Amendment) Act, 2024.

(2) It shall come into force at once.

15 **2. Substitution of section 3.**— For section 3 of
the Goa Land Use (Regulation) Act, 1991 (Goa Act
No. 3 of 1991), the following section shall be
substituted, namely:-

"3. Exemption.— The provisions of this Act
shall not apply to,—

20 (i) acquisition of any land vested in a tenant
under the Goa Agricultural Tenancy Act, 1964
(Act 7 of 1964) by the State for a public
purpose under the provisions of,—

(a) the Land Acquisition Act, 1894
(Central Act 1 of 1894); or

25 (b) the Right to Fair Compensation and
Transparency in Land Acquisition,
Rehabilitation and Resettlement Act, 2013
(Central Act 30 of 2013); or

(c) the Policy on Procurement of land under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013;

(ii) use of any land vested in a tenant under the Goa Agricultural Tenancy Act, 1964 (Act 7 of 1964),-

(a) by a local authority, such as, Village Panchayat, Municipal Council or Municipal Corporation for setting up of any project for community or public purpose; or

(b) by an educational institution for educational purpose with prior approval of the Government."

STATEMENT OF OBJECTS AND REASONS

In view of enactment of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013), the Bill seeks to amend section 3 of the Goa Land Use (Regulation) Act, 1991 (Goa Act No. 3 of 1991), so as to specify the said Central Act 30 of 2013 and the policy on procurement of land framed by the Government under the said Act.

For the purpose of setting up of project for community or for public purpose, the Bill also seeks to allow land vested in tenant to be used for such purpose by local authorities such as Village Panchayat, Municipal Council and Municipal Corporation.

The Bill also seeks to allow use of such land by an Educational Institution with prior approval of the Government.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

No Financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Porvorim, Goa (Atanasio Monserrate)
February, 2024 Minister for Revenue

Assembly Hall (Namrata Ulman)
Porvorim, Goa Secretary to the Legislative
February, 2024 Assembly of Goa

ANNEXURE

Extract of Section 3 of the Goa Land Use (Regulation) Act, 1991 (Goa Act No. 3 of 1991)

3. Exemption:— The provisions of this Act shall not apply to acquisition of any land vested in a tenant under the Goa, Daman and Diu Agricultural Tenancy Act, 1964 (Act 7 of 1964) by the State for a public purpose under the provisions of the Land Acquisition Act, 1894 (Central Act 1 of 1894).

Section 3 of the Goa Land Use Regulation
Act, 1991 (Goa Act No. 1 of 1991)

3. Exemption--The provisions of this Act shall not apply to acquisition of any land vested in a tenant under the Goa Tenancy and Old Agricultural Tenancy Act, 1954 (Act 7 of 1954) by the State for a public purpose under the provisions of the Land Acquisition Act, 1954 (Central Act 1 of 1954).